

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

39

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : TP (HC)/8 & 9 /CAA/2017  
NAME OF THE TRANSFEROR. : BRIGHT SHARES AND STOCKS PVT LTD  
NAME OF THE TRANSFERRE : SOUTH INDIA STOCK BROKING SERVICES PVT LTD  
UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	Bright Shares & Stocks P Ltd	RSUBRAMANIAM Advocate	R. Subramaniam
2.	South India Stock Broking Services P Ltd.	G. Rajathi	G. Rajathi
3.	SRINIVASAN.M.D	Counsel for Objector (NSDL)	Srinivasan M.D
4.	VINEET S.	STANDING Counsel for SCS/	Vineet S.
5.	R. N. RAMANATHAN	AR for R	R. N. Ramathan

### **ORDER**

Counsel for petitioner present. Counsel for respondent, Counsel for Objector (NSDL) and Standing Counsel for SEBI are present. Representative of Official Liquidator present and stated that they have filed the report wherein they have raised some objections. Standing Counsel for SEBI filed an affidavit and furnished a copy of the same to the other side. Counsel for petitioner prayed for time to file reply to the affidavit and also to the report of OL. Counsel for the Objector expressed his objections to extending the stay order. Counsel for the petitioner is directed to file the reply relating to the affidavit and report of OL and furnish copy of the same to the other parties prior to the next date of hearing to enable them to file reply, if any. The order dated 21.12.2017 is extended till the next date of hearing. Put up on 19.02.2018.

<sup>scf</sup>  
(S VIJAYARAGHAVAN)  
Member (Technical)

<sup>scf</sup>  
(K ANANTHA PADMANABHA SWAMY)  
Member(Judicial)

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